

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.336/ND/2017

In the matter of :
Ryanus Consulting (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 02.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(V.K. SUBBURAJ)
Hon'ble Member (Technical)

For the Petitioner : -

For the Respondent/Cor. Debtor:

For the Intervener: : Ms. Lakshmi Gurung, St. Counsel for Income tax Deptt

ORDER

Ms. Iqbal Kaur, Proxy Counsel for the authorized representative for the Appellant seeks time in this matter as the Counsel is not able to be present today before this Tribunal. Ld. Standing Counsel for the Income tax Department is present. None is present for the respondent ROC.

Taking into consideration the representation of Proxy Counsel, let the matter be posted for enquiry on 24.4.2018. List on 24.4.2018.

- S-d7

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- S-d7

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
02.4.2018